

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 15TH DAY OF FEBRUARY, 2001

Original Application No.1015 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Bimal singh, son of Shri Mangal Singh, a/a 48 years, R/o House No.4000, New Govind Puri Kankar Khera, Meerut Cantt, Meerut Ex-Assistant of Account Officer(A.A.O), Controller of Defence Account(Training) Meerut.

... Applicant

(By Adv: Shri A.I.Naqvi)

Versus

1. Union of India through the Secretary, Ministry of Defence Secretariate Parliament House, New Delhi.
2. Controller General of Defence Account, West Block-5, R.K. Puram New Delhi-110022
3. Controller of Defence Account (Head Quarter) G-Block, New Delhi.
4. Controller of Defence Account (Training) Meerut Cantt, Meerut

... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

This OA has been filed challenging the order of punishment dated 24.7.2000 by which on conclusion of the disciplinary proceedings applicant has been removed from service w.e.f. 31.7.2000. It is not disputed that applicant has a statutory right of appeal against the impugned order. In the circumstances, we do not find it a fit case for interference by this Tribunal at this stage.

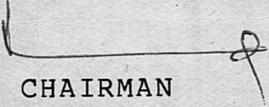
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The OA is accordingly dismissed with liberty to the applicant to file an appeal before the Appellate Authority within three weeks. It shall be considered and decided by the Appellate Authority in accordance with law.

A copy of this order shall be supplied to the counsel for the applicant within 48 hours.


MEMBER(A)


VICE CHAIRMAN

15.2.2001

/Uv/